

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) to (e) Opening of new ITIs and administration of existing ITIs is under the control of State Governments. State Governments are also competent to open ITIs in their jurisdiction in any medium of instruction prescribed in Eighth Schedule of Constitution of India. Accordingly clarifications have been issued to Government of Kerala.

No proposal to setup ten ITIs in minority concentration blocks in Kerala has been received in the Ministry of Labour, Government of India. However, the Department of Industrial Training of Kerala has informed that they are in the process of ascertaining the availability of land for formulating a proposal to setup ten ITIs in minority concentration blocks in Kerala.

#### **Migration of rural farm hands**

2832. SHRI. A. VIJAYARAGHAVAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether International Labour Organisation (ILO) initiated study of year 2009 reveals that rural farm hands, migrated to distant places falls prey to "debt bondage" work and forced labour prevailing in the country;

(b) if so, the State-wise, category-wise, details of such workers in various States as on date;

(c) the year-wise, State-wise category-wise, details of rural farm hands migrated to distant places for work during last five years;

(d) the steps being taken to end debt bondage labour and forced labour; and

(e) the details of steps being taken to end the migration of rural farm hand?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) to (e) The International Labour Organisation in their report under heading 'The cost of coercion' has mentioned about the debt bondage and forced labour prevailing in the country.

The Government is aware about the persons moving from one State to another for various reasons including in search of employment. According to 2001 census, 314.54 million persons moved for various reasons within the country. Out of these, 29.90 million migrated for reasons of employment. In order to regulate the employment and service conditions of migrant workers, Government has enacted Inter State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979. The Act lays down that no contractor shall recruit any person in the State for the purpose of employing him in any establishment situated in another State except and in accordance with a licence issued in that behalf. There is no provision for registering the Individual migrant workman or of preventing migration of rural farm worker. As such, no data is being maintained in respect of migrant workers moving from one State to another, including rural farm hands.

The Bonded Labour System has been abolished by law throughout country with effect from 25th October, 1975 under Bonded Labour System (Abolition) Ordinance which was replaced by Bonded Labour System (Abolition) Act, 1976. The responsibility for implementing the Act lies with the State

Governments. In order to assist the state Governments in the task of rehabilitation of identified and released bonded labourers, a Centrally Sponsored Plan Scheme was introduced in May, 1978. Under the Scheme, rehabilitation assistance is provided @ Rs.20,000/- per bonded labourer which is equally shared by Central and State Government.

Under the directions of Prime Minister's Office, a Special Group under the Chairpersonship of Secretary (Labour & Employment) was constituted to review and monitor the Implementation of Bonded Labour System (Abditiion) Act, 1976. The Special Group has held 16 meetings in different regions.

As per the orders of Hon'ble Supreme Court, the National Human Rights Commission is also monitoring the implementation of the Act and holding Workshops in different States.

#### **Specific policy intervention programme**

2833. SHRI SYED AZEEZ PASHA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government has recently launched/proposes to launch a specific policy intervention programme for districts with chronic unemployment and industrial under-development; and

(b) if so, the details thereof alongwith the time by when it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTRIDITYA MADHARAO SCINDIA): (a) and (b) No scheme for industrial development, district-wise, has been launched or proposed to be launched. The Government of India is implementing package of incentives for the special category States of Jammu & Kashmir, Himachal Pradesh, Uttarakhand and for the States of the North East including Sikkim which help in enhancing industrial activities and generating more employment in these States. The Government has also launched a number of other schemes such as Industrial Infrastructure Upgradation Scheme (IIUS), Transport Subsidy scheme, Industrial Park Scheme etc. to provide financial assistance/concessions to the industries in other States as well. Besides, various other Departments of the Government of India are also implementing a number of schemes for generating employment and development of backward areas such as National Rural Employment Guarantee Scheme, Bharat Nirman, Backward Regions Grant Fund etc.

#### **Workers covered under E.S.I. and Rajiv Gandhi Shramik Kalyan Yojana**

2834. SHRI PRASANTA CHATTERJEE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the number of employees/workers covered under Employees Insurance Act, 1948 as on 31.03.2008;

(b) the number of employees/workers enjoyed benefits of E.S.I. during 2005-06 to 2007-08 (year-wise); and